

ITEM NO.22

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39323/2024

(Arising out of impugned final judgment and order dated 21-02-2024 in CO No. 3353/2023 passed by the High Court At Calcutta)

BHOLA PAIK

Petitioner(s)

VERSUS

SRI SRI SHIB DURGA MATA THAKURANI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.221465/2024-CONDONATION OF DELAY IN FILING and IA No.222054/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Amales Ray, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Kartick Chandra Naiya, Adv.
Mr. Revanta Solanki, Adv.
Mr. Hruday P. Bajentri, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the impugned order.

However, Mr. Devadatt Kamat, learned senior counsel appearing for the petitioner, submits that some developments have taken place in the meantime and the petitioner would like to file those documents before the

Trial Court, which is yet to take a final decision on the application under Order XXXIX, Rules 1 and 2 of the Code of Civil Procedure.

We, accordingly, dispose of this petition without interfering with the impugned order leaving it open for the petitioner to file those documents before the Trial Court, which may be considered by the Trial Court on its own merits in accordance to law.

Pending applications shall also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER